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IN THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE

Appeal No. 146 of 2024 (WZ)

Federation of Rainbow Warriors

... Appellants

V/s

Union of India & Ors.

... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF THE GOA STATE
POLLUTION CONTROL BOARD.

MAY IT PLEASE YOUR HONOUR:

I, Dr. Shamila Monteiro, daughter of late Shri. Augusto Monteiro major of age, Indian National, residing at House No. 5, Uttam Darshan, Opp. Sai Baba Temple, Kadamba Plateau, Chimbhel, Tiswadi –Goa, do hereby solemn affirmation, state and submit as under:



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1. I am presently working as the Member Secretary, of the Goa State Pollution Control Board, and I have been authorised to file the present Affidavit in reply on behalf of the Respondent Board.
2. At the very outset, Respondent Board denies all the averments, allegations and contentions raised by the Appellant *in toto*, save and what are matter(s) of record. Nothing stated in the present appeal shall be deemed to be admitted by Respondent Board unless specifically admitted hereinafter.
3. I say that I am filing the present Affidavit-in-Reply for the purpose bringing certain facts on record before this Hon'ble Tribunal and opposing the reliefs sought by the Appellant. Nothing in the aforementioned Appeal filed by the Appellant may be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*.



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4. I say that the Appellant has challenged the Environmental Clearance dated 23.1.2024 (EC) issued by the Ministry of Environment, Forest and Climate Change (MoEF &CC) for mining of Iron Ore (3.0 MTPA) in the mine lease area of 478.5206 hectares at Bicholim Mineral Block No.1, located at Bicholim Taluka of North Goa, Goa.



5. I say that in so far as the grounds in the present appeal pertaining to the conduct of the Public Hearing for the Bicholim Mineral Block No.1, located at Bicholim Taluka of North Goa, Goa;

- a) The Public Hearing in respect of Mineral Block 1 at Bicholim was conducted on 11/8/2023 strictly in accordance with the provisions of the Environmental Impact Assessment (EIA) Notification, 2006.
- b) The Public Hearing was conducted at a site located 12 Km away for the village as this was the only feasible site that could be identified for the conduct of the Public Hearing.
- c) The Public Hearing was conducted till such time as all the public present and those who wish to speak were able to do

[Handwritten signature]

so. In terms of the EIA Notification 2006, the minutes were also finalised on the same date.

- d) The Project Proponent's representative collated all the queries raised to him during the Public Hearing and replied collectively.
- e) The views/ objections/suggestions of all the individuals present at the Public Hearing were considered and the recorded; draft minutes were read out and explained to the public in Konkani and subsequently after recording suggestions/ corrections from the participants present; the final minutes of the said Public Hearing were signed by the District Collector and representative of the Respondent Board.
- f) The participants present at the Public Hearing were requested to file their written views/ objections/suggestions within 7 days to the Respondent Board if desired.
- g) The final corrected copy of the minutes as finalised for the Public Hearing was uploaded on the Boards website.

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6. I say that upon receipt of the Environmental Clearance dated 23/1/2024 granted by the MoEF to M/s. Vedanta Limited in respect of Bicholim Mineral Block 1, mining unit; the Respondent Board has conducted site inspections and has after following detailed procedures and assessment; granted the said Mine unit Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1987 and under the Air (Prevention and Control of Pollution) Act, 1981, vide order dated 22/02/2024 and thereafter has granted the said mine unit Consent to Operate and subsequent Renewal of Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1987 and under the Air (Prevention and Control of Pollution) Act, 1981 vide orders dated 04/03/2024, 04/09/2024 and 02/12/2024.

Annexed herewith and marked as Exhibit A Colly are copies of the Consent to Establish order dated 22/02/2024, Consent to Operate order dated 04/03/2024 and Renewed Consent to Operate order dated 04/09/2024 and 02/12/2024.

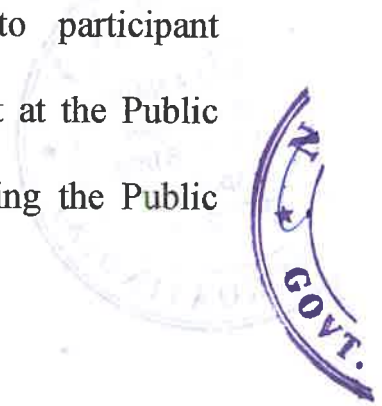


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7. I say that it is denied that the Public Hearing for the project was held without the present of the consultant or his representative and that there was no one to answer the technical questions regarding EIA study and the participants could not effectively ask queries and clarifications making it impossible for them to participant effectively. I say that the Project Proponent present at the Public Hearing collated all the queries raised to him during the Public Hearing and replied collectively.

8. I deny that the restrictions imposed by the Chairperson of the Public Hearing requesting the participants to speak for 10 minutes is contrary to the EIA Notification. I say that this restriction was only inorder to ensure effective participation of all the participants present at the Public Hearing that wish to speak.

9. I deny that contents of ground E of the present appeal that the Public Hearing/ consultations conducted was inadequate.



I say that whatever has been stated herein above is based on the records available in the office of this Respondent Board to which I have access and which I believe to be true.

Solemnly affirmed at Panaji Goa

On this 14th day of January, 2025.




DEPONENT

Member Secretary
Goa State Pollution Control Board

SOLEMNLY AFFIRMED AND VERIFIED
BEFORE ME BY Dr. Shamila Monteiro
WHO IS IDENTIFIED BEFORE ME as per her ID card
BY Reg. No. 2144 21793 5016
WHOM I KNOW
SERIAL No. 107 DATED 14/01/2025



KAMALA NAIR
NOTARY AT PANAJI
STATE OF GOA

Serial no. 107/2025
Dated 14/01/2025



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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,
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2407703
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Email Ids:
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Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2023-PCB/1871580/R00013355

Date: 22/02/2024

Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.
[To be referred as Water Act and Air Act respectively]

CONSENT TO ESTABLISH is hereby granted to:

BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK), OF M/S VEDANTA LIMITED

Mine Lease area of 478.5206 ha
(Represented by: Mr. Dhirajkumar Jagdish)
(Red Category)

Bicholim, Bordem, Lamgao, Mulgoa, Mayem & Sirigao Villages of Bicholim Taluka of North Goa District, Goa

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Establish is valid up to **commissioning** of the mining unit or 3 years whichever is earlier.

2. This Consent to Establish is valid for the activity of:

Sr. No	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed **8 KLD.**

(ii) The daily quantity of domestic effluent from the various facilities proposed within the mining block shall not exceed **28.8 KLD.**

(iii) **Effluent Treatment Plant:**

The mining unit shall provide comprehensive effluent treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate

and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	6.0 & 8.5
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10 mg/l

(iv) **Industrial Effluent Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the factory premises.

(v) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed sewage treatment facility/system and treated water shall be reused.

(vi) **Sewage Treatment Plant:**

The mining unit shall provide comprehensive sewage treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100MPN/100ml
Oil & Grease	Not to exceed	10mg/l

(vii) A good house-keeping shall be maintained within the premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(viii) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15th of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

(ix) The mining unit shall provide with adequate size wheel washing station with tyre sprinkler.

(x) Filter beds, checkdam, garland drains, arrestor wall, toe wall shall be provided all the times around reject dumps for settlement of suspended particles and to prevent siltation.

(xi) Coursing of runoff water down the slope into the settling ponds/mining pits.

- (xii) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.
- (xiii) The mining unit should meet the water requirements of the nearby villages if required.
- (xiv) Regular monitoring of ground water & surface water level and quality should be carried out quarterly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15th of every month

Sr. No	Surface water monitoring locations	Latitude & Longitude (approximate)	
		Latitude	Longitude
1	1 Top (Bicholim Dhabdabha)	15°34'34.8"N	73°57'14.9"E
2	2 Top Discharge (Lamgao)	15°35'54.1"N	73°55'49.9"E
3	5 Top Discharge (Mulgao)	15°36'30.1"N	73°55'02.9"E
4	Upstream Bicholim River	15° 35 15.40"N	73° 57' 2.35"E
5	Downstream Bicholim River	15° 34 30.92"N	73° 57' 26.27"E
6	Upstream Asnora River	15° 37 11.25"N	73° 54' 21.27"E
7	Downstream Asnora River	15° 36 36.20"N	73° 53' 48.89"E
Ground water monitoring locations			
1	Well water Bicholim	15° 35' 11.61"N	73° 56' 58.35"E
2	Well water Lamgao village	15° 35' 18.8"N	73° 56' 30.17"E
3	Well water Mulgao village	15° 37' 6.4"N	73° 55' 15.8"E
4	Well water Pilgao village	15° 33' 48.5"N	73° 57' 18.5"E
5	Well water Mayem village	15° 35' 8.3"N	73° 55' 54.9"E

- (xv) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xvi) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xvii) The mining unit shall install online water monitoring stations at final discharge points from the lease.
- (xviii) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start	Start	End	End	Duration of pumping (in minutes)	of (in water pumped in KLD)	Remarks

- (xix) The mining unit should stack their ore and/or ore over burden as per the approved mining plan.
- (xx) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xxi) A good house-keeping shall be maintained within the mining lease area.

(xxii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

4. **CONDITIONS STIPULATED UNDER AIR ACT:**

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x , HC, CO, PM			
					(g/kw-hr)			
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	03	200 KVA	1.8	9.2	1.3	3.5	0.3

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	Particulate Matter mg/Nm ³
1.	D.G. set	01	1000 KVA	8.64	75

- (ii) The applicant shall observe the following standards for D. G. Sets \geq 1000 KVA

Sr. No	Parameters	Limits
1.	NO _x (as NO ₂)	1100 ppmv (as 15% O ₂) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm ³ (at 15% O ₂)
3.	Particulate Matter	75 mg/Nm ³ (at 15 % O ₂)
4.	CO	150 mg/Nm ³ (at 15 % O ₂)
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (500 KVA)	25mtrs
2.	D.G. set (200 KVA)	19mtr (each)
3.	D.G. set (1000 KVA)	30mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 500 KVA)	65 ltrs/hr
2.	H.S.D. (for D.G. set of 200 KVA)	25 ltrs/hr (each)
3.	H.S.D. (for D.G. set of 1000 KVA)	120 ltrs/hr

- (v) **The Stack Port Hole and Platform is to be designed as per-CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**
- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.
- (viii) Ambient Air Quality Monitoring stations as stated in the table below should be established in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM10, PM2.5, NO_x and SO₂. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations	Latitude & Longitude (approximate)	
1	Lamgao village	15°35'19.2"N	73°56'31"E
2	Mulgao village	15°36' 33.3" N	73° 55' 14.8"E
3	Pilgao village	15°33'43.47"N	73°57'16"E
4	Shirgao village	15°36' 34.91"N	73° 54' 11.16"E
5	Bicholim Guest House- transportation route	15°34' 20.7"N	73° 57' 11.8"E

- (ix) Applicant shall achieve following Quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 µg/m ³
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

All other parameters should meet the standards specified in NAAQS notification dated 18th November 2009 for the relevant industry

- (x) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xi) **The mining unit shall install online noise monitoring and dust monitoring station approved by USEPA, TUV or CPCB, CSR or MCERTs at the transportation route near sarmanas in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board**
- (xii) The mining unit shall install CCTV Camera at exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and should be connected online to GSPCB, within one month of receipt of this Consent to Establish
- (xiii) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xiv) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xv) In case of break down of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xvi) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xvii) The mining unit shall provide wheel washing facility for the ore transport vehicles shall be provided at the exit point of the mine.
- (xviii) To take afforestation in abandoned mining areas and on reject dumps located within lease area. The mining unit should also maintain the Filter beds, check dam, garland drains, arrestor wall, toe wall and afforestation on and around the reject dumps located outside the lease area.
- (xix) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xx) The mining company should submit details regarding transportation of ore in the following format every month

Sr.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxi) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.
- (xxii) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5 GENERAL CONDITIONS:

- (i) Trees shall be planted and maintained around the plant in an area at least 4 times the built area of the industry. Green belt development shall be started along with the construction activity.
- (ii) The domestic waste water shall be treated in a property designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
- (iii) The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
- (iv) The applicant shall provide facilities for collection of the samples to the Board staff.
- (v) The industry shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
- (vi) Stack heights for a (Diesel generator set(s)) shall be as follows:
 Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula $H = h + 0.2\sqrt{KVA}$ where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.
- (vii) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below:
 The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
- (viii) The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (ix) The industry shall implement the following Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India.
- a) Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 as amended thereafter;

- b) Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
 - c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro – organism / - Genetically Engineered Organisms or Cell, 1989.
- (x) There shall not be any perceptible odour outside the industrial premises.
 - (xi) All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
 - (xii) Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
 - (xiii) Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
 - (xiv) The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
 - (xv) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa, before submitting an application for Consent to Operate.
 - (xvi) The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste Management Rules, 2016 as amended thereafter. Any activity as defined under BMW Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
 - (xvii) The unit shall apply for Consents to Operate of the Board as required under section 25(1) (b & c) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commissioning of the plant
 - (xviii) This Consent to Establish is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
 - (xix) Reliable flow meter shall be installed to maintain record of water consumption / waste water consumption per day. This records so maintained shall be made available to the Board officials whenever required.
 - (xx) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
 - (xxi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
 - (xxii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, if applicable.

- (xxiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxiv) The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxv) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xxvi) The waste dump slopes shall be covered with biodegradable geotextile mats.
- (xxvii) Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area
- (xxviii) Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.
- (xxix) Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations
- (xxx) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xxxi) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxxii) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxxiii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxxiv) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.
- (xxxv) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxxvi) Old trucks manufactured before a particular date may not be allowed for ore transportation.
- (xxxvii) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxxviii) For dry crushing system suitable dust extractors may be provided as the Government Polytechnic School Mayem is situated nearby
- (xxxix) Air misting / fogging system should be used during dry seasons near the ore handling places/points.

- (xl) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xli) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xlii) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xliii) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xliv) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.
- (xlv) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

To,
VEDANTA LIMITED
(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)
Sesa Ghor, 20 EDC Complex, Patto, Panaj - Goa

- Copy to:-
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
 2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, Jor Bagh, New Delhi- 110003
 3. Accounts Section
 4. Concerned File
 5. Guard File

Received Consent fee of: **The Capital Investment of the mining unit is Rs 250.00 Crores**

Challan no.	Amount	Date
38629472063862	319028.00/-	18/01/2024

Shamila Dos
Milagres
Monteiro

Digitally signed
by Shamila Dos
Milagres Monteiro
Date: 2024.02.22
15:11:32 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name.....Contact.....

Address:.....

Email:.....Date.....

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?

Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....
.....

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

Signature & date

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

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GOA STATE POLLUTION CONTROL BOARD

गोंयराज्यप्रदूषणनियंत्रणमंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702,
2407703
Tel/Fax No: 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2024-PCB/2088123/R00014708

Date: 04/03/2024

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

**BICHOLIM MINERAL BLOCK- BLOCK 1
(AUCTION BLOCK), OF M/S VEDANTA LIMITED
Mine Lease area of 478.5206 ha
(Represented by: Mr. Dhiraj kumar Jagdish)
(Red Category)**

**Bicholim, Bordem, Lamgao, Mulgoa,
Mayem & Sirigao
Villages of Bicholim- Goa.**

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate & authorization is valid for a trial period of **Six months from the date of issue of this consent.**

2. This Consent to Operate is valid for the activity of:

Sr. No	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed **8 KLD.**

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed **28.8 KLD.**

(iii) **Effluent Treatment Plant:**

The mining unit shall provide comprehensive effluent treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	6.0 & 8.5
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27 ^o C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10 mg/l

(iv) **Industrial Effluent Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the mining unit premises.

(v) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed sewage treatment facility/ system and treated water shall be reused.

(vi) **Sewage Treatment Plant:**

The mining unit shall provide comprehensive sewage treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
	Between	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27 ^o C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100MPN/100ml
Oil & Grease	Not to exceed	10mg/l

(vii) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15th of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

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- (viii) The mining unit shall provide with adequate size wheel washing station with tyre sprinkler.
- (ix) The mining unit shall provide and maintain Filter beds, checkdam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.
- (x) Coursing of runoff water down the slope into the settling ponds/mining pits.
- (xi) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.
- (xii) The mining unit should meet the water requirements of the nearby villages if required.
- (xiii) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level and quality should be carried out quarterly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15th of every month

Sr. No	Surface water monitoring locations
1	1 Top(Bicholim Dhabdabha)
2	2 Top Discharge (Lamgao)
3	5 Top Discharge (Mulgao)
4	Upstream Bicholim River
5	Downstream Bicholim River
6	Upstream Assonora River
7	Downstream Assonora River
Sr.No	Ground water monitoring locations
1	Well water Bicholim
2	Well water Lamgao village
3	Well water Mulgao village
4	Well water Pilgao village
5	Well water Mayem village

- (xiv) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xv) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xvi) The mining unit shall install online water monitoring stations at final discharge points from the lease.

(xvii) The mining unit should maintain a pumping Log book in the following format:

Sr.	Capacity of the pump (litres/min)	Date	Start	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

(xviii) The mining unit should stack their ore and ore over burden as per the approved mining plan.

(xix) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.

(xx) A good house-keeping shall be maintained within the mining lease area.

(xxi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

4. **CONDITIONS STIPULATED UNDER AIR ACT:**

(i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x	HC	CO	PM
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	03	200 KVA	1.8	9.2	1.3	3.5	0.3

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	Particulate Matter mg/Nm ³
1.	D.G. set	01	1000 KVA	8.64	75

(ii) The applicant shall observe the following standards for D. G. Sets ≥ 1000 KVA

Sr. No	Parameters	Limits
1.	NO _x (as NO ₂)	1100 ppmv (as 15% O ₂) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm ³ (at 15% O ₂)
3.	Particulate Matter	75 mg/Nm ³ (at 15 % O ₂)
4.	CO	150 mg/Nm ³ (at 15 % O ₂)
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (500 KVA)	25mtrs
2.	D.G. set (200 KVA)	19mtr (each)
3.	D.G. set (1000 KVA)	30mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 500 KVA)	65ltrs/hr
2.	H.S.D. (for D.G. set of 200 KVA)	25ltrs/hr (each)
3.	H.S.D. (for D.G. set of 1000 KVA)	120ltrs/hr

- (v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.

- (viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM10, PM2.5, NO_x and SO₂. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Langao village
2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

- (ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 µg/m ³
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road

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Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

All other parameters should meet the standards specified in NAAQS notification dated 18th November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/1, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall install online noise monitoring and dust monitoring station approved by USEPA, TUV or CPCB, CSR or MCERTs at the transportation route near sarmanas in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board**
- (xiv) The mining unit shall install CCTV Camera at exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and should be connected online to GSPCB, within one month of receipt of this Consent to Operate.
- (xv) The project proponent should hot mix the dedicated road outside the mine lease which is used for transportation of ore in phased manner.

- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of breakdown of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide wheel washing facility for the ore transport vehicles shall be provided at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.
- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	60 tons/annum	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	9 tons/annum	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Contaminated filters	5 tons/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Empty Paint Tins	3000 nos/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (i) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (ii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iii) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (iv) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (v) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vi) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (vii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (viii) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (ix) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (x) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xi) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.

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- Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiii) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.

- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Amended Rules 2016, as amended thereafter, if applicable.
- (xiv) The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xv) The mining unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xvi) The waste dump slopes shall be covered with biodegradable geotextile mats.
- (xvii) The mining firm should manage the daily trips in staggered manner in consultation with GSPCB so that traffic congestion is avoided at major junctions.
- (xviii) The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.
- (xix) Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area
- (xx) Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.
- (xxi) Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations
- (xxii) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xxiii) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxiv) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxv) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxvi) The mining unit should provide online real time approved methodology of Ambient air and water monitoring systems on transportation routes and at water discharge points in water bodies respectively with connectivity to Board.
- (xxvii) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.

- (xxviii) The ore transportation trucks should be checked for emission to have a control on vehicular emissions on the road side.
- (xxix) Old trucks manufactured before a particular date may not be allowed for ore transportation.
- (xxx) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxxi) For dry crushing system suitable dust extractors may be provided as the Government Polytechnic School Mayem is situated nearby
- (xxxii) Air misting / fogging system should be used during dry seasons near the ore handling places/points.
- (xxxiii) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxxiv) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxxv) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxxvi) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease , installation of air quality and water quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxvii) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.
- (xxxviii) As much as possible refilling of mining pits should not be resorted to, especially which are filled with water and care should be taken while refilling to ensure that aquifer strata is not visited.
- (xxxix) The unit has to obtain registration / membership with the CHWTSDf operated by the M/s. Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xl) The mining unit has to register with the GIEMA (Goa industries Environment Management Association) within 30 days of receipt of this consent, if applicable.
- (xli) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xlii) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.

(xliii) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

To,
VEDANTA LIMITED
(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)
Sesa Ghor, 20 EDC Complex, Patto, Panaji- Goa

Copy to: -

1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
3. Accounts Section
4. Concerned File
5. Guard File

Received Consent fee of: **The Capital Investment of the mining unit is Rs. 250.00Crores**

Challan no.	Amount	Date
3914721723	18,40,800.00/-	09/02/2024

SANJEEV
SHASHIKAN
T JOGLEKAR

Digitally signed by
SANJEEV SHASHIKANT
JOGLEKAR
Date: 2024.03.04
11:07:18 +05'30'

(Sanjeev Joglekar)
Member Secretary (I/c)
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :
 Contact :
 Address:
 Email: Date
 Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?

Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

To,
 The Member Secretary,
 Goa State Pollution Control Board,
 Near Pilerne Industrial Estate,
 Opposite Saligao Seminary, Saligao. Bardez. Goa. 403511

Signature & date

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702,
2407703
Tel/Fax No: 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2024-PCB/2289062/R00015674

Date: 04/09/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

**BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK),
OF M/S VEDANTA LIMITED
Mine Lease area of 478.5206 ha
(Represented by: Mr. Dhiraj Kumar Jagdish)
(Red Category)**

**Bicholim, Bordem, Lamgao, Mulgoa,
Mayem & Sirigao, Villages of Bicholim- Goa.**

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate & authorization is issued in supersession of the earlier Consent Orders issued vide Order No.12/2024-PCB/2088123/R00014708 dt. 04/03/2024 is valid for a trial period of **Three months from the date of issue of this consent.**

2. This Renewal of Consent to Operate is valid for the activity of:

Sr. No	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed **8 KLD.**

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed **28.8 KLD.**

(iii) **Effluent Treatment Plant:**

The mining unit shall provide comprehensive effluent treatment facility consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate

and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	6.0 & 8.5
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10 mg/l

(iv) **Industrial Effluent Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the mining unit premises.

(v) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed sewage treatment facility/ system and treated water shall be reused.

(vi) **Sewage Treatment Plant:**

The mining unit shall provide comprehensive sewage treatment facility consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
	Between	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/ 100ml
Oil & Grease	Not to exceed	10 mg/l

- (vii) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15th of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

- (viii) The mining unit shall provide and maintain Filter beds, check dam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.
- (ix) Coursing of runoff water down the slope into the settling ponds/mining pits.
- (x) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.
- (xi) The mining unit should meet the water requirements of the nearby villages if required.
- (xii) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level

and quality should be carried out monthly through NABL/ MoEF & CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15th of every month.

Sr. No	Surface water monitoring locations
1	1 Top (Bicholim Dhabdabha)
2	2 Top Discharge (Lamgao)
3	5 Top Discharge (Mulgao)
4	Upstream Bicholim River
5	Downstream Bicholim River
6	Upstream Assonora River
7	Downstream Assonora River
Sr. No	Ground water monitoring locations
1	Well water Bicholim
2	Well water Lamgao village
3	Well water Mulgao village
4	Well water Pilgao village
5	Well water Mayem village

- (xiii) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xiv) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xv) The mining unit shall install online water monitoring stations at final discharge points from the lease.
- (xvi) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start time	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

- (xvii) The mining unit should stack their ore and ore over burden as per the approved mining plan.
- (xviii) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xix) A good house-keeping shall be maintained within the mining lease area.

(xx) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

4. **CONDITIONS STIPULATED UNDER AIR ACT:**

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x	HC	CO	PM
					(g/kw-hr)			
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	03	200 KVA	1.8	9.2	1.3	3.5	0.3

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	Particulate Matter mg/Nm ³
1.	D.G. set	01	1000 KVA	8.64	75

- (ii) The applicant shall observe the following standards for D. G. Sets \geq 1000 KVA

Sr. No	Parameters	Limits
1.	NO _x (as NO ₂)	1100 ppmv (as 15% O ₂) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm ³ (at 15% O ₂)
3.	Particulate Matter	75 mg/Nm ³ (at 15 % O ₂)
4.	CO	150 mg/Nm ³ (at 15 % O ₂)
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (500 KVA)	25 mtrs
2.	D.G. set (200 KVA)	19 mtr (each)
3.	D.G. set (1000 KVA)	30 mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 500 KVA)	65 ltrs/hr
2.	H.S.D. (for D.G. set of 200 KVA)	25 ltrs/hr (each)
3.	H.S.D. (for D.G. set of 1000 KVA)	120 ltrs/hr

- (v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.

- (viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM₁₀, PM_{2.5}, NO_x and SO₂. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Langao village
2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

- (ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 µg/m³
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

All other parameters should meet the standards specified in NAAQS notification dated 18th November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM₁₀, PM_{2.5}, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

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- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall install online noise monitoring and dust monitoring station approved technology at the transportation route near Sarmanas in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board**
- (xiv) The mining unit shall install CCTV Camera at exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and should be connected online to GSPCB, within one month of receipt of this Consent to Operate.
- (xv) The project proponent should hot mix the dedicated road out side the mine lease which is used for transportation of ore in phased manner.
- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of break down of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide with adequate size wheel washing facility with tyre sprinklers for the ore transport vehicles at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.

(xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr. No.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

(xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.

- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

5. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	60 tons/annum	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	9 tons/annum	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Contaminated filters	5 tons/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Empty Paint Tins	3000 nos/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.

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- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
 - Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.

- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016, as amended thereafter, if applicable.
- (xiv) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in**
- (xvii) **The waste dump slopes shall be covered with biodegradable geotextile mats.**
- (xviii) **The mining firm should manage the daily trips in staggered manner in consultation with GSPCB so that traffic congestion is avoided at major junctions.**
- (xvi) **The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.**
- (xvii) **Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area**
- (xviii) **Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.**
- (xix) **Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations**

- (xx) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xxi) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxii) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxiii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxiv) The mining unit should provide online real time approved methodology of Ambient air and water monitoring systems on transportation routes and at water discharge points in water bodies respectively with connectivity to Board.
- (xxv) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.
- (xxvi) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxvii) Old trucks manufactured before a particular date may not be allowed for ore transportation.
- (xxviii) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxix) For dry crushing system suitable dust extractors may be provided as the Government Polytechnic School Mayem is situated nearby
- (xxx) Air misting / fogging system should be used during dry seasons near the ore handling places/points.
- (xxxi) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxxii) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxxiii) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxxiv) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease , installation of air quality and water quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxv) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.

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- (xxxvi) As much as possible refilling of mining pits should not be resorted to especially which are filled with water and care should be taken while refilling to ensure that aquifer strata is not visited.
- (xxxvii) The unit has to obtain registration / membership with the CHWTSDF operated by the M/s Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xxxviii) The mining unit has to register with the GIEMA (Goa industries Environment Management Association) within 30 days of receipt of this consent, if applicable.
- (xxxix) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xl) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.
- (xli) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

To,

VEDANTA LIMITED

(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)

SesaGhor, 20 EDC Complex, Patto, Panaji- Goa

- Copy to: -
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
 2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
 3. Accounts Section
 4. Concerned File
 5. Guard File

Received Consent fee of: **The Capital Investment of the mining unit is Rs. 250.00 Crores**

Receipt no.	Amount	Date
3538	19,00,000.00/-	12/02/2024

Shamila Digitally signed
Dos by Shamila Dos
Milagres Milagres
Monteiro Monteiro
Date: 2024.09.04
14:36:12 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

CUSTOMER FEEDBACK

Dear Citizen / Customer,
We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :

Contact :

Address:

Email: Date:

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?

Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any
.....
.....
.....

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

Signature & date

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702,
2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.12/2024-PCB/2479235/R00016812

Date: 02/12/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK),

OF M/S VEDANTA LIMITED

Mine Lease area of 478.5206 ha

(Represented by: Mr. Dhirajkumar Jagdish)

(Red Category)

Bicholim, Bordem, Lamgao, Mulgoa,

Mayem & Sirigao

Villages of Bicholim- Goa.

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate & authorization is issued in supersession of the earlier Consent Order issued vide Order No.12/2024-PCB/2289062/R00015674 dt. 04/09/2024 & Amendment Order issued vide Order No. 12/2024-PCB/ 2411252 dated 14/11/2024 & is valid up to Six months from the date of issue of this consent.

2. This Renewal of Consent to Operate is valid for the activity of:

Sr. No.	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed 8 KLD.

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed 28.8 KLD.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez, Goa-403511

(iii) **Industrial Effluent Disposal:** **2674**

The unit shall provide Oil and Grease trap for the effluent generated from the Workshop and ensure that the same meets the General Standard for Discharge of Environmental Pollutants: Part A notified under the Schedule VI of the Environment (Protection) Act, 1986.

(iv) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(v) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15th of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

(vi) The mining unit shall provide and maintain Filter beds, checkdam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.

(vii) Coursing of runoff water down the slope into the settling ponds/mining pits.

(viii) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.

(ix) The mining unit should meet the water requirements of the nearby villages if required.

(x) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level and quality should be carried out monthly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15th of every month.

Sr. No.	Surface water monitoring locations
1.	1 Top (Bicholim Dhabdabha)
2.	2 Top Discharge (Langao)
3.	5 Top Discharge (Mulgao)
4.	Upstream Bicholim River
5.	Downstream Bicholim River
6.	Upstream Assonora River

7.	Downstream Assonora River
Sr. No.	Ground water monitoring locations
1.	Well water Bicholim
2.	Well water Lamgao village
3.	Well water Mulgao village
4.	Well water Pilgao village
5.	Well water Mayem village

- (xi) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xii) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xiii) The mining unit shall install online water monitoring stations at final discharge points from the lease.
- (xiv) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start time	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

- (xv) The mining unit should stack their ore and ore over burden as per the approved mining plan.
- (xvi) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xvii) A good house-keeping shall be maintained within the mining lease area.

(xviii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

4. **CONDITIONS STIPULATED UNDER AIR ACT:**

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	02	200 KVA	1.8	9.2	1.3	3.5	0.3

3.	D.G. set	500 KVA	2.88	9.2	1.3	3.5	0.3
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Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	Particulate Matter mg/Nm ³
1.	D.G. set	01	1000 KVA	8.64	75

- (ii) The applicant shall observe the following standards for D. G. Sets \geq 1000 KVA

Sr. No	Parameters	Limits
1.	NO _x (as NO ₂)	1100 ppmv (as 15% O ₂) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm ³ (at 15% O ₂)
3.	Particulate Matter	75 mg/Nm ³ (at 15 % O ₂)
4.	CO	150 mg/Nm ³ (at 15 % O ₂)
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (200 KVA)	2.8 mtr (each)
2.	D.G. set (250 KVA)	3.1 mtrs
3.	D.G. set (500 KVA)	9.4 mtrs
4.	D.G. set (1000 KVA)	11.3 mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 200 KVA)	25ltrs/hr (each)
2.	H.S.D. (for D.G. set of 250 KVA)	40ltrs/hr
3.	H.S.D. (for D.G. set of 500 KVA)	65ltrs/hr
4.	H.S.D. (for D.G. set of 1000 KVA)	120ltrs/hr

- (v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**
- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15th of subsequent month.
- (viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM10, PM2.5, NO_x and SO₂. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Lamgao village
2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

- (ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 $\mu\text{g}/\text{m}^3$
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0 \pm 2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO ₂	Not to Exceed (Annual Average)	50 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	80 $\mu\text{g}/\text{m}^3$
NO _x	Not to Exceed (Annual Average)	40 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	80 $\mu\text{g}/\text{m}^3$
PM ₁₀	Not to Exceed (Annual Average)	60 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	100 $\mu\text{g}/\text{m}^3$
PM _{2.5}	Not to Exceed (Annual Average)	40 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	60 $\mu\text{g}/\text{m}^3$

All other parameters should meet the standards specified in NAAQS notification dated 18th November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the

methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall operate and maintain online noise monitoring and dust monitoring station installed at the transportation route near Sarmanas Jetty and the same shall be in continuous connection with the Board server.**
- (xiv) **The mining unit shall operate and maintain CCTV Camera installed at the exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and the online connectivity to the GSPCB of the same shall be maintained.**
- (xv) The project proponent should hot mix the dedicated road outside the mine lease which is used for transportation of ore in phased manner.
- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of breakdown of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide with adequate size wheel washing facility with tyre sprinklers for the ore transport vehicles at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.

- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

5. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	60 tons/annum	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	9 tons/annum	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Contaminated filters	5 tons/annum	To be sent to CHWTSDf operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Empty Paint Tins	3000 nos/annum	To be sent to CHWTSDf operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.

- (viii) The manifest shall be endorsed by the occupier, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for generation, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up a board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.

- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016, as amended thereafter, if applicable.
- (xiv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xv) **The waste dump slopes shall be covered with biodegradable geotextile mats.**
- (xvi) **The mining firm should manage the daily trips in staggered manner in consultation with DMG so that traffic congestion is avoided at major junctions.**
- (xvi) **The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.**
- (xvii) **Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area**
- (xviii) **Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.**
- (xix) **Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations**
- (xx) **The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations**
- (xxi) **The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.**

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- (xxii) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxiii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxiv) The mining unit should provide online real time approved methodology of Ambient air and water monitoring systems on transportation routes and at water discharge points in water bodies respectively with connectivity to Board.
- (xxv) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.
- (xxvi) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxvii) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxviii) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxix) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxx) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxxi) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease , installation of air quality and water quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxii) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.
- (xxxiii) The PP to proceed with the approved mining plan for refilling of mining pits.
- (xxxiv) The unit has to obtain registration / membership with the CHWTSDF operated by the M/s Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xxxv) The mining unit has to register with the GIEMA(Goa industries Environment Management Association) within 30 days of receipt of this consent, if applicable.
- (xxxvi) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.

(xxxvii) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.

(xxxviii) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

(xxxix) If the unit proposes for any deviation in the existing approved iron ore transportation route, the unit shall provide wheel washing facility for the ore transport vehicles at the exit point of mine prior to entering public road and should obtain prior permissions from all the concerned authorities to carry out ore transportations.

(xl) The unit shall comply with all the consent conditions within a period of six months and shall submit Bank Guarantee amounting to Rs. 32.0 Lakhs with a validity period of one year towards compliance to consent conditions failing which bank guarantee submitted by the unit shall be forfeited.

To,

VEDANTA LIMITED

(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)

SesaGhor, 20 EDC Complex, Patto, Panaji- Goa

- Copy to: -
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
 2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
 3. Accounts Section
 4. Concerned File
 5. Guard File

Received Consent fee of: The Capital Investment of the mining unit is Rs. 250.00Crores

Receipt no.	Amount	Date
3538	19,00,000.00/-	12/02/2024

Shamila Dos
Milagres
Monteiro

Digitally signed by
Shamila Dos Milagres
Monteiro
Date: 2024.12.02
15:12:55 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :

Contact

Address:

Email: Date

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

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To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511

Signature & date

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511